FAX : 011-26108426

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH

Dated: **27/10/2014**

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. **C/A/54116/2014-CU[DB]** dated **20/10/2014**

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section **129-A(4) of the Customs Act, 1962.**

Asstt. Registrar(CUSTOMS Appeal Branch)

	Application	Appeal	Name and Address of Appellant
1		C/57508/2013	**Clutch Auto Ltd** 2e/14/ist Floor, Jhandewalan Extension, New Delhi NEW DELH-110055
			Name and Address of Respondent
2			**Commissioner of CUSTOMS(IMPORT & GENERAL)-New Delhi(import & General)** NEW CUSTOM HOUSE, NEAR IGI AIRPORT, NEW DELHI

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Copy To

3Advocate(s) / Consultant(s):

SAURABH TRIVEDI
LAWER'S CHAMBER
NO.62,SUPREME COURT,
NEW DELHI -110001

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4 Additional Party's Name & Address :
5 Bar Association, CESTAT, Delhi
6 Director Publications, Customs, Excise. I.P. Estate, Delhi
7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 C.D.R. **15** Office Copy **16** Guard File

Asstt. Registrar(CUSTOMS Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. III

CUSTOMS
~~Excise~~ Appeal No. C/57508/2013 - CU[DB]

[Arising out of Order-In-Appeal No. RT/ACE1/4/2013 dated 11.02.2013 passed by Commissioner of Customs, Delhi]

For approval and signature:
Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Clutch Auto Ltd. ... Appellant

Vs.

C.C.-New Delhi ...Respondent

Appearance:
None for the Appellants
Shri Sanjay Jain for the Respondent

CORAM:
Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Rakesh Kumar, Member (Technical

Date of Hearing /decision: 20.10.2014

Final ORDER NO. 54116 **/2014**

Per Archana Wadhwa (for the Bench):

Vide Stay order No. SO/52076/2014-CUS-[BR] dated 11.06.2014, the appellant was directed to deposit the entire duty within a period of 8 weeks from that date and report compliance on 19.08.2014.

2. Thereafter the matter came up on record a number of times, when the appellants were unrepresented and the same was being adjourned in the interest of justice.

3. When the matter came last on 22.09.2014, Tribunal vide its Interim Order No. 852/2014 dated 22.09.2014, noticed entire development and issued a show cause notice, to appellant to show cause as to why the appeal should not be dismissed for non-compliance.

4. On matter being called today neither anybody appeared, nor is their any compliance report on record. Accordingly, we dismiss the appeal for non-compliance with the provisions of Section 129(E) of the Customs Act read with the stay order and the other orders referred supra.

21/10/14

(Archana Wadhwa)
Member(Judicial)

21/10/14

(Rakesh Kumar)
Member(Technical)

NSB*